

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 140/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the orders dated 1.10.2014 and 19.2.2016 passed in Petition No. 53/MP/2012 and 462/MP/2016 and/or Section 142 of the Electricity Act, 2003.

Date of Hearing : 7.2.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NTPC – SAIL Power Company Private Limited (NSPCPL)

Respondent : Chhattisgarh State Load Despatch Centre

Parties Present : Shri Venkatesh, Advocate, NSPCPL
Shri Rishabh Sehgal, Advocate, NSPCPL
Shri Dilip Kumar Tiwari, NSPCPL

Record of Proceedings

Learned counsel for the Petitioner submitted that as per the direction of the Commission vide Record of Proceedings for the hearing dated 3.11.2022, the Petitioner impleaded WRLDC as party to the Petition and served the copy of the Petition on the Respondents. However, none of the Respondents have filed any reply to the Petition.

2. None was present on behalf of the Respondents despite notice.
3. Considering the submissions made by the learned counsel for the Petitioner, the Commission deemed it appropriate to grant one last opportunity for an oral hearing and filing their reply. Accordingly, the Commission directed the Respondents to file their reply to the Petition, if any, within two weeks with copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
4. The Petition shall be listed for hearing on 25.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**